OFFER OPENING ADVERTISEMENT

INTERNATIONAL PUMPS AND PROJECTS LIMITED

Registered office: Flat No. 112, Antriksh Bhawan, 22 KG Marg, New Delhi- 110001, Ph: +91-11-65651802

This Advertisement is being issued by Sobhagya Capital Options Limited, ("Manager to the Offer"/ "Manager"), on behalf of Mr. Ankit Agarwal (hereinafter referred to as "the Acquirer"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, if any ("SEBI (SAST) Regulations") in respect of the Open Offer (the "Offer") to acquire upto 20,58,030 (Twenty Lacs Fifty Eight Thousand Thirty) Fully Paid up Equity Shares of the face value of Rs. 10/- each ("Offer Shares"), representing in aggregate, 29.31% of the total Equity Share Capital of International Pumps and Projects Limited ("Target" or "Target Company" or "IPPL"). The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published in all editions of the Business Standard (English) and Business Standard (Hindi) on September 23, 2014. Further the Corrigendum to the Detailed Public Statement ("Corrigendum") with respect to the aforementioned offer was published in all editions of the Business Standard (English), Business Standard (Hindi) and Mumbai Lakshadeep (Marathi) on June 01, 2015.

1. The Offer Price is Rs. 15.40/- (Rupees Fifteen and Paise Forty Only) per Equity Share. There has been no revision in the Offer Price.
2. The Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommended that the Offer Price of Rs. 15.40/- per Equity Share is fair and reasonable. The recommendation of the IDC was published on June 01, 2015 in all editions of the Business Standard (English), Business Standard (Hindi) and Mumbai Lakshadeep (Marathi).
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Offer.
4. The Letter of Offer (including Form of Acceptance cum acknowledgement) (hereinafter collectively referred to as "Letter of Offer") dated May 27, 2015 was dispatched, to all the Equity Shareholders, except the Acquire and the Seller, by June 02, 2015.
5. The Letter of Offer will also be available on SEBI's website (http://www.sebi.gov.in/) and is available on the Manager to Offer's website (www.sobhagyacapital.com) and the Shareholders can also apply by downloading the form of acceptance from the websites as mentioned above. Further, in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
   a. **In case of Equity Shares held in physical form**: Name, addresses, number of shares held, distinctive numbers, folio number, number of shares offered, along with the documents to prove their title to such Equity Shares such as broker note, succession certificate, original share certificate/original letter of allotment and valid share transfer deeds (one per folio), duly signed by such shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with Target Company), and witnessed (if possible) by the notary public or a bank manager or the member of the stock exchange with membership number. **The details of the Acquirer should be kept blank.**
   b. **In Case of Equity Shares held in dematerialized form**: name, addresses, number of Equity Shares held, Depository name, Depository I.D., Client name, Client I.D., number of Equity Shares offered along with a photocopy of the original delivery instructions in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the Depository Participant, in favour of Depository Escrow Account.

   The details of the Depository Escrow Account is as under:

DP Name	**B R JALAN SECURITIES PRIVATE LIMITED**
DP ID	**12018902**
Client ID	**00033827**
Depository	**Central Depository Services (India) Limited ("CDSL")**
Account Name	**SKYLINE-IPPL-OPEN OFFER-ESCROW DEMAT ACCOUNT**

   Shareholders having their beneficiary account in National Securities Depository Limited ("NSDL") shall use the inter-depository delivery instruction slip for the purpose of crediting their Equity Shares in favour of the Depository Escrow Account with CDSL.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on September 30, 2014 and all the observations suggested by SEBI vide their letter no. CFD/DCR/AT/SKD/PA/14287/2015 dated May 22, 2015 have been duly incorporated in the Letter of Offer.
7. There have been no other material changes in relation to the Offer, since the date of the Public Announcement on September 16, 2014, save as otherwise disclosed in the DPS, Corrigendum and the Letter of Offer.
8. As of the date of the Letter of Offer, to the best of the knowledge of the Acquirer, there are no statutory approvals required by the Acquirer to complete the Offer. NRI and OCB holders of Shares, if any, must obtain all approvals required for tendering the Shares held by them pursuant to this Offer and submit such approvals along with the Form of Acceptance-cum-Acknowledgement and other documents required to accept this Offer. However, in case of any statutory approvals being required by the Acquirer at a later date before the closure of the Tendering Period, the Offer shall be subject to all such statutory approvals and the Acquirer shall make the necessary applications for such approvals.
9. Schedule of Activities

Nature of Activity	Day and Date
Date of the Public Announcement	Tuesday, September 16, 2014
Date of publication of the Detailed Public Statement	Tuesday, September 23, 2014
Last date of filling of Draft Letter of Offer with SEBI	Tuesday, September 30, 2014
Last date for a Competing Offer	Friday, October 17, 2014
Identified Date*	Tuesday, May 26, 2015
Last Date by which Letter of Offer will be dispatched to the Shareholders	Tuesday, June 02, 2015
Date of commencement of tendering period (Offer Opening Date)	Tuesday, June 09, 2015
Date of expiry of tendering period (Offer Closing Date)	Monday, June 22, 2015
Date by which all requirements including payment of consideration would be completed	Monday, July 06, 2015

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and Seller) are eligible to participate in the Offer any time before the closure of the Offer.*

Capitalised terms used but not defined in this Advertisement shall have the meanings assigned to such terms in the PA and/or DPS and/or Corrigendum and/or Letter of Offer.

The Acquirer accepts full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations.

Issued by Manager to the Offer

SOBHAGYA
CAPITAL OPTIONS LTD

SOBHAGYA CAPITAL OPTIONS LIMITED
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Email id: delhi@sobhagyacap.com, **Website**: www.sobhagyacapital.com
Contact Person: Ms. Archana Sharma and Mr. Rajeev Kumar Nayak

For and on behalf of the **Acquirer**

(ANKIT AGARWAL)

Place : New Delhi
Date : June 03, 2015